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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATIONS.

The 5th October 1936.

No. 4122—1E-12/36-Com.—The following notification issued by the Government of Bihar in the Revenue Department is republished for general information.

By order of the Governor,
C. G. NAIR,
Secretary to Government.

The 11th September 1936.

No. 7805—VIE-78/36-R.—In exercise of the power conferred upon him by section 9 of the Indian Christian Marriage Act, 1872 (Act XV of 1872), the Governor of Bihar in Council is pleased to revoke the license granted to the Reverend Devendra Naik of Pipli, in notification no. 846—VIE-50-R.R., dated the 15th July 1933, to grant certificates of marriages between persons

who are native Christians, within the territories under the administration of the Government of Bihar.

By order of the Governor in Council,
J. W. HOULTON,
Secretary to Government.

The 5th October 1936.

No. 4123—III E-15/36-Com.—The following notification, issued by the Government of India in the Department of Industries and Labour, is republished for general information.

By order of the Governor,
C. G. NAIR,
Secretary to Government.

Simla, the 10th September 1936.

No. L-3038.—In exercise of the power conferred by sub-section (3) of section 5 of the Tea Districts Emigrant Labour Act, 1932 (XXII of 1932), the Governor General in Council is pleased to fix three rupees as the rate of the Emigrant Labour Cess to be

levied in respect of the entry into Assam of each assisted emigrant for the year commencing on 1st October 1936 and ending on 30th September 1937

A. G. CLOW,

Secretary to the Government of India.

The 5th October 1936.

No. 4124-Com.—The following notification, issued by the Government of India in the Department of Industries and Labour, is republished for general information.

By order of the Governor,

G. C. NAIR,

Secretary to Government.

ECCLESIASTICAL

Simla, the 3rd September 1936.

No. Eccl.-32.—In pursuance of rule 32 of the Indian Church Statutory Rules, 1929, the Governor General in Council, with the concurrence of the Bishop of Calcutta, is pleased to make the following rules for the constitution of Church Committees for Maintained Churches served by Chaplains as defined in section 1 of the Indian Church Act, 1927 (17 and 18, Geo. 5, C. 40):—

Rules relating to Church Committees.

Rules for Church Committees for Maintained Churches served by Chaplains as defined in Section 1 of the Indian Church Act, 1927.

(Where so desired by the Chaplain, the rules laid down by the Government of India in 1868 may, with the sanction of the Bishop of the Diocese, be used as an alternative to these rules.)

1. A Church Committee shall be appointed for each church, provided that if in any station more than one church is served by the same chaplain it shall not be obligatory to appoint separate committees for these churches.

2. (1) A Church Committee shall consist of the Chaplain together with a convenient number of members appointed by nomination and election as hereinafter provided in accordance with the rules laid down for the Diocese.

(2) In any station where two members in addition to the Chaplain are deemed sufficient one shall be nominated by the Chaplain and the other shall be elected by the communicant members of the congregation from among themselves. In other cases, subject to the provisions of rule 10, at least half the members of a Church Committee shall be elected by the communicant members from among themselves. The other places on the Committee may be filled by

nomination by the Chaplain, or otherwise in accordance with any rules which may have been sanctioned for the congregation under rule 10.

(3) The names of all nominated and elected members of the Church Committee shall be forwarded to the Bishop immediately after their appointment.

3. The Church Committee shall be appointed annually and the date on which they shall assume office shall be laid down in the bye-laws of each Committee.

4. In the event of a vacancy occurring among—

(a) the nominated members, the Chaplain shall be empowered to nominate a substitute :

(b) the elected members, the remaining elected members shall be empowered to co-opt a communicant member of the congregation as a substitute. If the vacancy leaves no elected member on the Church Committee, it shall be filled by election as provided in rule 2 (2) :

Provided that, should any member of the Church Committee vacate his office during a vacancy in the incumbency of the station or Church the other member or members shall refer the matter to the Bishop for his direction.

5. The Church Committee shall ordinarily meet not less than once a quarter and may be convened at any time by the Chaplain or if there is a vacancy in the incumbency, by the person appointed by the Bishop to take temporary charge of the parish.

6. (1) Not less than one-third (subject to a minimum of two) of the total number of members shall form a quorum at a meeting of a Church Committee.

(2) The Chaplain shall be the Chairman of the Church Committee. In the absence of the Chaplain, the members present shall elect a Chairman for the meeting from among themselves.

(3) The Chairman shall have a casting as well as a deliberative vote.

7. The Church Committee will have no legal status as a corporate body and no powers beyond those specified in these rules.

8. The duties of the Church Committee shall be :—

(i) to assist the Chaplain in the distribution of money gathered at the offertory in accordance with the Rubric at the end of the Communion Service, due attention being paid to any particular recommendation made by the Bishop;

- (ii) to assist in collecting the alms of the congregation and in drawing up an annual report of their amount and distribution which after due audit shall be published to the congregation and sent to the Bishop;
 - (iii) to assist in the management and expenditure of any other Church funds;
 - (iv) to share with the Chaplain the duty and responsibility of assigning seats in the Church and reserving official seats for such persons and their families as may be indicated in any order of Government;
 - (v) to make representation to the Bishop on matters connected with ecclesiastical affairs of the Church or station, to meet him or the Archdeacon on visitation for conference on such matters, and to answer such circulars and letters of enquiry as the Bishop or the Archdeacon may address to them;
 - (vi) to consult with the Chaplain on all matters connected with the fabric of the Church and Parsonage, if the building be public property, and to assist the Chaplain in the care of the cemetery.
 - (vii) if the Chaplain has left the station without making arrangements for Divine Service, or is prevented from doing so, to make such arrangements, provided that, without the sanction of the Chaplain or the Bishop, no service shall be conducted in the Church by any person other than a clergyman or Lay Reader holding the Bishop's Licence or a member of the Church Committee;
 - (viii) to consider with the Chaplain the adoption in their parish church, when so desired, of any alteration in the Book of Common Prayer from time to time authorised by the Church of England in England and of any form of service in substitution for any of the forms provided therein which may have been sanctioned for use in the Province or Diocese (see Canon III of Chapter XXII, Canons and Rules of the Church of India):
- (ix) to appoint a person to take charge, during the temporary absence of the Chaplain or during a vacancy in the incumbency, of the Church plate, books, linen, and all other property, and deliver them up with an inventory to the Chaplain on his return or to the new Chaplain on appointment; and
 - (x) to make, when necessary and subject to the approval of the Bishop, bye-laws to supplement these rules in so far as they are not inconsistent with these rules.
9. The acceptance of the duty of acting as a member of the Church Committee is purely voluntary. While the members of the Church Committee are responsible to Government for the due care of Church property, neither the Committee nor any member thereof shall be held responsible for any loss or damage to the Church property unless such damage or loss shall have been incurred by their default.
10. Where owing to the existence of special Trusts or long established custom, it is impossible or inexpedient to enforce in all respects the Rules above set out, the Bishop shall have power to sanction such modifications as in his opinion are justified, and shall report the same to the Local Government or Administration for information.
11. The powers vested in the Bishop under these rules shall in his absence be exercised by his Commissary.
12. When an interpretation of any doubtful point in these rules is required resort is to be had to the Bishop, who if in doubt shall refer the matter to the Metropolitan, who may at his discretion refer it to the Governor General in Council for a decision.
13. Nothing in these rules shall prevent the formation in a parish of a representative body (or Vestry) of parishioners to assist and advise the Chaplain in the exercise of his duties, but the Chaplain and Church Committee shall be *ex-officio* members of such a Vestry and the Vestry shall not be competent by any rules or resolutions to assume the responsibilities and duties which are by these rules assigned to the Church Committee.

A. G. CLOW,

Secy. to the Government of India.